

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 3222/2023

(Arising out of impugned final judgment and order dated 06-02-2023 in CRM(DB) No. 4274/2022 passed by the High Court At Calcutta)

SK. ZAHIR ABBAS KHAN

Petitioner(s)

VERSUS

THE STATE OF WEST BENGAL & ANR.

Respondent(s)

Date : 20-07-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ANIRUDDHA BOSE  
HON'BLE MS. JUSTICE BELA M. TRIVEDI

For Petitioner(s) Mr. Pijush K. Roy, Adv.  
Ms. Kakali Roy, Adv.  
Ms. Ankita Sharma, Adv.  
Mr. Rajan K. Chourasia, AOR  
Mr. Pritthish Roy, Adv.

For Respondent(s) Mr. Ashok Kumar Panda, Sr. Adv.  
Mr. Chanchal Kumar Ganguli, AOR  
Ms. Simran Singh, Adv.  
Ms. Preeti Sirohi, Adv.  
  
Ms. Rajeshri Nivuratirao Reddy, Adv.  
Mr. Abhijit Sengupta, AOR  
Mr. Anand, Adv.  
Mr. Rohit Jaiswal, Adv.  
Mr. Sanjay Kumar, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

List after three weeks.

Counter affidavit by the parties which are yet to be filed,  
may be filed within two weeks.

(NIRMALA NEGI)  
COURT MASTER (SH)

(VIDYA NEGI)  
ASSISTANT REGISTRAR